

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

**C.P. NO. 101(ND)14**

**CORAM:**

**PRESENT: MS. DEEPA KRISHAN**  
**HON'BLE MEMBER(T)**

**MS. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.12.2018**

**NAME OF THE COMPANY: Sh. Jasmohan Singh V/s. M/s. M. S. Koldhold  
Industries Ltd. & Ors.**

**SECTION OF THE COMPANIES ACT: 397/398**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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	For the Petitioner (s)	: Mr. Sourabh Gupta, Advocate		
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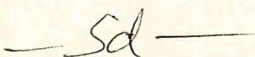
	For the Respondent (s)	: Mr. Abhishek Sharma and Mr. Naveen, Advocates		
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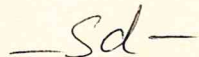
**Order**

A joint application has been filed by the parties praying for permission to sell an immovable property of the Respondent no. 1 company situated at Chanalon plot. This is as per the resolution passed by the shareholders in the AGM held on 21<sup>st</sup> September, 2018, chaired by Hon'ble Mr. Justice S. N. Dhingra who is the Administrator appointed in this case.

In view of the unanimous decision taken by the shareholders, this Bench accords its approval for sale of the said plot. The sale proceeds shall be deposited in the designated bank account of the Respondent Company, to be dispersed as per directions of the Hon'ble Administrator.

List this case for further consideration on 31<sup>st</sup> January, 2019.

  
**(Deepa Krishan)**  
**Member (T)**

  
**(Ina Malhotra)**  
**Member (J)**